

Sl. No.	Name of the complainant	Nature of complaint	Action taken
6.	Shri Digvijaya Singh, Gen. Secy, AICC	Demarcation of forest land and revenue land in the state.	State Government of MP and Chhattisgarh were requested to take necessary action.
7.	Shri Ramesh Nandwana, Coordinator, Jangal Zameen Jan Andolan, Udaipur	Related to irregularities in the implementation of FRA	State Governments of Rajasthan is requested to take action
8.	Shri Kishore Kumar Parichha, Vice-President, Odisha Kendupartra Kamachari Sangha, Odhisha	Non-implementation of FRA	State Government of Odisha requested to take action.
9.	Shri Anil Garg, Madhya Pradesh	Non-implementation of FRA	MoEF and State Government of M.P. were requested to take action.
10.	Ms. Archana Sivaramakrishnan, Keystone Foundation,	Complaint reg. destroying the honey processing equipment by Range Forest Officer	State Government of Karnataka requested to take action.
11.	Shri Sudhir Mungtiwar, President, BJP Maharashtra State	Decision to seek the evidence in respect of the possession of forest land by ST in Maharashtra State	State Government of Maharashtra is requested to take action.

#### **Expansion of Vanbandhu Kalyan Yojana**

303. SHRI SANJAY RAUT: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is considering to expand the programme Vanbandhu Kalyan Yojna (VKY) for the development of tribal people in the country;

(b) if so, the details of the scheme and its salient features thereof; and

(c) how much amount has been allocated to various parts of the country during the last one year, particularly in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) The Scheme 'VKY' has been adopted as a strategic process, which aims at creating enabling environment for need based and outcome oriented holistic development of the tribal people across the country by convergence of resources through appropriate institutional mechanism. Thematic areas covered under VKY are given below:

- (i) Qualitative and sustainable employment.
- (ii) Quality education and higher education.
- (iii) Accelerated economic development of tribal areas.
- (iv) Health for all.
- (v) Housing for all.
- (vi) Safe drinking water for all.
- (vii) Irrigation facilities suited to the terrain.
- (viii) All weather Roads with connectivity to the nearby town/cities.
- (ix) Universal availability of electricity.
- (x) Urban development.
- (xi) Promotion of sports in the tribal areas
- (xii) Promotion and preservation of tribal culture and heritage
- (xiii) Robust institutional mechanism.
- (xiv) Security.

**The strategies under VKY are as under:**

- (i) Strengthening of institutions meant for delivery of goods and services with adequate administrative, technical and financial powers such as Tribal Welfare Departments as nodal Department, Integrated Tribal Development Agency (ITDA), Integrated Tribal Development Projects (ITDPs) and creation of new ones where they do not exist etc.
- (ii) Convergence of scattered resources and activities being undertaken under various components.

- (iii) Preparation of perspective plan with outcome oriented and monitorable targets.
  - (iv) Gender responsiveness.
  - (v) To ensure that Tribal Sub Plan (TSP) components of Centrally Sponsored Schemes (CSS) and State Plan (SP) are actually spent for tribal people and areas inhabited by tribal people.
  - (vi) Implementation of interventions primarily through ITDAs/ITDPs, with Public Private Partnership (PPP) support wherever needed and feasible.
  - (vii) Services of Academic Institutions, Research Organizations, Tribal Research Institutes and professional agencies for monitoring of outcomes.
  - (viii) In NE States where panchayats do not exist, institutions of decentralized governance at village/town level to be created.
- (c) During the year 2014-15, an amount of ₹ 10.00 crore was earmarked to each of the ten States having Schedule V Areas including Maharashtra for undertaking initiatives for development of one Block in each State.

**Benefit of Forest Rights Act to tribals**

304. SHRI C.P. NARAYANAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) how many tribal families have got the benefit of Forest Rights Act during the past three years;
- (b) how many of them have been benefited by the Act so far;
- (c) by when Government expects to extend these rights to all Adivasis; and
- (d) whether any Adivasis have been denied these rights; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) The position with regard to number of titles distributed to forest dwelling Scheduled Tribes/Other Traditional Forest Dwellers under Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) during the years 2012, 2013, 2014 and 2015 is as under: